

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.3022/2019

Tuesday, this the 15<sup>th</sup> Day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr Mohd. Jamshed, Member (A)**

Ms. Priyanka, aged 27 years, B  
(Assistant Teacher (Primary))  
d/o Sh. Begraj  
r/o H.No.128, Mangu Mohalla  
Ghitorni, New Delhi – 110 030

(Mr. Yogesh Sharma, Advocate)

.....Applicant

-Versus-

1. Government of NCT of Delhi,  
Through its Chief Secretary,  
IP Estate, Delhi Government  
New Delhi – 110 002
2. The Secretary  
Delhi Subordinate Services Selection Board  
FC-18, Institutional Area, Karkardooma  
Delhi – 110 092
3. The Director  
Directorate of Education  
Govt. of NCT of Delhi  
Old Secretariat, New Delhi

.....Respondents

(Ms. Esha Majumdar, Advocate)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy:**

Mr. Yogesh Sharma, learned counsel for applicant seeks permission of the Tribunal to withdraw the O.A without prejudice to the right of the applicant to seek appropriate remedy, to file better

O.A. Ms. Esha Majumdar, learned counsel for respondents has no objection.

2. Permission is accorded and the O.A. is accordingly dismissed as withdrawn, leaving it open to the applicant to file better O.A. There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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